

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A.1452 of 1997

Date of Order : 6.8.1998

Present : Hon'ble Mr.S.Dasgupta, Administrative Member.

Hon'ble Mr.D.Purkayastha, Judicial Member.

SUNIL-KUMAR SRIVASTAVA

Vs.

UNION OF INDIA & ORS.
(EASTERN RAILWAY)

For the applicant : Mr.T.K.Biswas, counsel.

For the respondents: Mr.M.K.Banerjee, counsel.

ORDER

This matter has been placed before us on being mentioned for fixing a date. No reply has been filed so far. However, let the matter be listed for hearing before a Single Member Bench on 10th November, 1998. We grant liberty to the respondents to file reply, if any, within three weeks before the next date and the applicant may file rejoinder, if any, within a week thereafter. If no reply is filed, the matter may be taken up for hearing without the reply.

2. A plain copy of the order may be given to the 1st.counsel for the respondents for communication.

(D.Purkayastha)
Judicial Member

(S.Dasgupta)
Administrative Member